

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 39953 OF 2014

Between:

Smt.M.Vijaya Lakshmi, W/o.M. Satyanarayana, Occ. Housewife, Aged about 65 years, R/o. 5-9-1009, Gunfoundry, Hyderabad - 500 001, Telangana State

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary, Department of Municipal Administration and Urban Development Secretariat, Hyderabad, Telangana State
2. Greater Hyderabad Municipal Corporation, Rep by its Special Officer and Commissioner, O/at Tankbund, Hyderabad, Telangana State.
3. Zonal Commissioner (Central Zone), Greater Hyderabad Municipal Corporation Beside Shadan College, Hyderabad, Telangana State
4. Deputy Commissioner, Greater Hyderabad Municipal Corporation, Parking Complex, Abids Circle (8), Hyderabad, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents for laying RCC road without Petitioners consent and permission, without paying compensation and not enquiring into Petitioners representations and legal notice dt-07-03-2012, 17-03-2012 and 13-06-2014 respectively and demanding the Petitioner to pay Property Tax covered under assessment 5-9-1009/1, Gunfoundry, Hyderabad, and the same is illegal, arbitrary and contrary to provisions of Section 197, 212, 223(3) of Greater Hyderabad Municipal Corporation Act, 1955 and violation of Arts 14, 265, 300A of Constitution of INDIA

and consequently direct the 2nd Respondent to recall property tax demand bill for 2014-2015 under bill no-080016503 and conduct enquiry forthwith on Petitioners representations and legal notice dt-07-03-2012, 17-03-2012 and 13-06-2014 respectively and to direct the Respondents to pay compensation for the piece of land under assessment No.5-9-1009/1, Gunfoundary, Hyderabad

I.A. NO: 1 OF 2014(WPMP. NO: 50098 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent not to initiate any steps in disconnecting the essential services to Petitioners House bearing no: 5-9-1009, Gunfoundry, Hyderabad pending enquiry of the Petitioner's representations and legal notice dt:07-03-2012, 17-03-2012 and 13-06-2014 respectively pending disposal of the above writ petition

**Counsel for the Petitioner: SRI. VIKRAM CHANDRA REP
SRI S. S. VISWANETRA RAVI ***

**Counsel for the Respondent No.1: GP FOR MCPL ADMN-URBAN
DEVELOPMENT**

**Counsel for the Respondent Nos. 2to4: SRI R. RADHA KRISHNA REDDY
(SC FOR GHMC)**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.39953 of 2014

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vikram Chandra, learned counsel representing
Mr. S.S.Viswanetra Ravi, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that
he has no instructions to argue the matter.

3. The Writ Petition is therefore dismissed for want
of prosecution.

Miscellaneous applications pending, if any, shall
stand closed. However, there shall be no order as to costs.

**SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

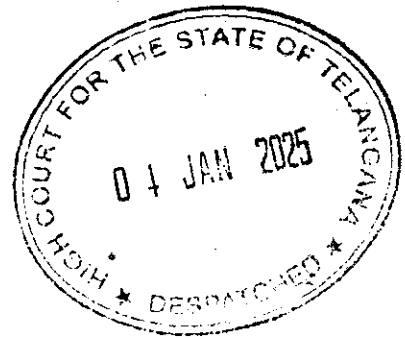
1. One CC to SRI. S. S. VISWANETRA RAVI, Advocate [OPUC]
2. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to SRI. R. RADHA KRISHNA REDDY(SC FOR GHMC) [OPUC]
4. Two CD Copies

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kp.

HIGH COURT

DATED:14/10/2024



ORDER

WP.No.39953 of 2014

**DISMISSING THE WRIT PETITION FOR
NON-PROSECUTION
WITHOUT COSTS**

(7)

lcp
21/12/24.